

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD  
COURT 1**

IA 29 of 2018 with C.P. No. 195/NCLT/AHM/2017

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)  
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF THE NATIONAL COMPANY LAW TRIBUNAL,  
AHMEDABAD BENCH ON 25.02.2020**

Name of the Company: Sanjay Bhagwanji Attara  
V/s.  
Komoline Aerospace Ltd. & Ors.

Section: Section 241-242 & 246 of the Companies Act 2013.

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	ANMOL K MEHTA		ORIGINAL	
2.	(FOR A.S. VARIL)	ADVOCATE	PETITIONER	
2.	NAISHAL J. MODY FOR. PAVAN.S. GODIAWALA	} Adv.	Respondent - 2	<u>N. J. Mody</u>


**Common ORDER**

The Parties are represented through their respective Learned Counsel.

Adv. Mr. Nishal J. Modi, Proxy for the Respondent Counsel, informs that arguing counsel has filed leave note. The Petitioner counsel has no objection for the same. In view of this, the matter is adjourned.

List the matter on 01.04.2020

  
(PRASANTA KUMAR MOHANTY)  
MEMBER (TECHNICAL)

  
(HARIHAR PRAKASH CHATURVEDI)  
MEMBER (JUDICIAL)

Dated this the 25th day of February, 2020